

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/01549/2017 &  
M.A. NO. 060/01972/2017**

**Chandigarh, this the 19<sup>th</sup> day of February, 2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Amar Deep Singh s/o Sh. Milkha Singh, aged 61 years (Retired Goods Supervisors), Resident of House NO. 468, Phase-I, Urban Estate, Jalandhar City 144022 (Group-C).

....APPLICANT

( By Advocate: Shri K.B. Sharma )

VERSUS

1. Union of India through the General Manager (P), Northern Railway, HQ Office, Baroda House, New Delhi.
2. The Additional Divisional Railway Manager, Northern Railway, Ferozpur Division, Ferozpur.
3. The Senior Divisional Commercial Manager, Northern Railway, Ferozpur Division, Ferozpur.

....RESPONDENTS

(By Advocate: Shri Suresh Verma)

**ORDER (oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

The present Original Application has been filed by the applicant seeking the following reliefs:-

- “ii) That the respondents be directed to release the salary of the applicant for the period 25.6.2015 to 1.07.2015 and also the bonus for the period 2014-15 and 2015-16, along with interest @ 18% per annum.
- iii) That the applicant be held entitled to all consequential benefits and reliefs.”

2. Alongwith the O.A. the applicant has also moved M.A. No. 060/1972/2017 under Section 21 (3) of the Administrative Tribunals Act, 1985 for condonation of delay of 151 days in filing the O.A.

3. This Tribunal, on first instance, issued notice in application for condonation of delay, to which the respondents have filed reply to M.A. for condonation of delay and on merits as well.

4. After exchange of pleadings the matter came up for hearing today.

5. We have heard the learned counsel appearing for the parties on M.A. for condonation of delay and gone through the pleadings available on record.

6. Today, when the matter came up for consideration of M.A. for condonation of delay, learned counsel representing the respondents informs this Court that the relief claimed by the applicant in this O.A. has already been granted to him by the respondents themselves and therefore this O.A. has been rendered infructuous and may be disposed of as such. Para 1 of the reply on merits is reproduced for ready reference:

“That Para No. 1 of the Original Application is wrong, hence not admitted. However, it is submitted that the absence period of the applicant from 30.6.2015 to 01.07.2015 has been treated as LAP and the period from 03<sup>rd</sup> July, 2015 to 14<sup>th</sup> July, 2015 as on duty and the payment has been released of amounting to Rs. 15865/- order passed vide AB No. 000783 dated 25.04.2018 and Bonus for the year 2015-15 has been released and the payment amounting to Rs. 8975/- vide AB No. 14054 dated 27.3.2018 and Bonus for the year 2015-16 Rs. 149558/- has been made vide AB No. 14056 dated 27.03.2018.”

7. In the wake of above, since the respondents themselves have granted the benefit as claimed by the applicant, therefore, this O.A. has been rendered infructuous and is disposed of as such. No costs.

**(P.GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 19.02.2019**  
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